

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF GOLDPLAZA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Goldplaza Developers Private Limited
2.	Date of Incorporation of corporate debtor	12/08/2004
3.	Authority Under Which corporate debtor Is Incorporated / Registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MH2004PTC147968
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	Registered Office: Shed No. 3, Jetha Compound, Opp Nirmal Park Behind petrol pump, Byculla (East) Mumbai MH 400027 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 14.10.2022 Date of Intimation to IRP: 14.10.2022
7.	Estimated date of closure of insolvency resolution process	12/04/2023 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Rajan Garg IBBI/IPA-001/IP-P02397/2021-2022/13624
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 202, Wing B, 2nd Floor, Safal Twins, Block Punjabwadi, Sion Trombay Road, Deonar, Mumbai Suburban, Maharashtra, 400088 Email: fcarajangarg@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Suite No. 05, 8th Floor, 207, Embassy Centre, Jamnial Bajaj Marg, Nariman Point, Mumbai-400021, Maharashtra, India Email: goldplaza.sipl@gmail.com
11.	Last date for submission of claims	28/10/2022
12.	Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	a) Web Link: https://www.ibbi.gov.in/home/downloads Address: Suite No. 05, 8th Floor, 207, Embassy Centre, Jamnial Bajaj Marg, Nariman Point, Mumbai-400021, Maharashtra, India Email: goldplaza.sipl@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the corporate insolvency resolution process of **M/s. Goldplaza Developers Private Limited on 14/10/2022.**

The creditors of **M/s. Goldplaza Developers Private Limited** are hereby called upon to submit their claims with proof on or before **28/10/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Sd /-

CA RAJAN GARG

Date and Place: 17/10/2022, Mumbai

Interim Resolution Professional



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MOMENTUM TO CONTINUE AFTER DIWALI: DEVELOPERS Price, interest rate hikes fail to deter home buyers

SHUBHRA TANDON New Delhi, October 16

RESIDENTIAL REAL ESTATE sales have surged this year, notwithstanding the rise in interest rates and realty prices as developers pass on the impact of higher input costs.

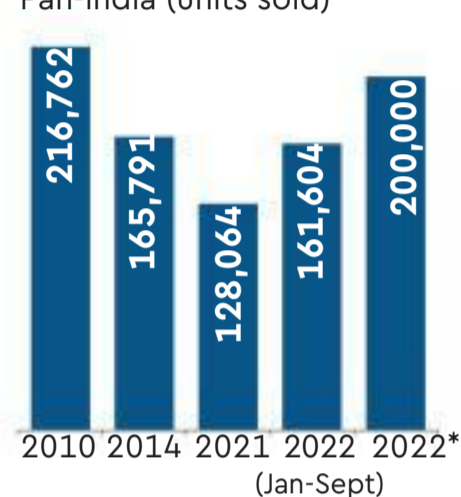
The January-September period recorded sales of 161,000 units, and the projections for the full year suggest absorption will top 200,000 units during the year — the highest sales number for residential real estate after 2010. As many as 216,000 units were sold in 2010. This will also be 56% higher than last year's sales of a little over 1.28 lakh units, according to data from JLL India.

Developers have been reporting a strong sales momentum amid a demand surge. Niranjan Hiranandani, managing director, Hiranandani Group, told FE the company registered a 15% sequential jump in sales for the quarter ended September 30. On a year-on-year basis, it has recorded growth in a similar range.

This is despite the developer hiking price 10-12% on average across its portfolio consequent to the rise in raw material prices. "Consumers know well that inflation is a problem across the board, so prices will go up. That has not been a deterrent to sales. Rising interest rates pose more of a challenge, but lending institutions are going all out to woo retail home loan customers, which is keeping the sales momentum going," Hiranandani said.

HIGH RISE

Residential sales in Jan-Sept 2022 cross pre-pandemic annual number Pan-India (units sold)



Source: Real Estate Intelligence Service (REIS), JLL Research; Note: Data pertains to the top seven cities, namely Delhi NCR, Mumbai, Pune, Kolkata, Bengaluru, Hyderabad, and Chennai; Mumbai includes Mumbai city, Mumbai suburbs, Thane city, and Navi Mumbai; data includes only apartments *projected



As per industry experts, the sales momentum is expected to be robust during Diwali, with most developers reporting a healthy pipeline of launches after a long gap. The top seven cities witnessed new launches of 62,000 apartment units in Q3 2022, an increase of 3% q-o-q, according to JLL India.

Before the pandemic, unsold inventory overhang had stopped developers from bringing in new supply. However, with sales improving during the pandemic, the stress is much lower.

Anuj Puri, chairman, Anarock Group, said, "The trend of increased new supply by leading and listed developers will very likely continue in the upcoming festive quarter since home ownership sentiment has increased hugely post the pandemic. To maintain the sales momentum during the ongoing festive season, developers have rolled out lucrative launch offers which are being received well in the market."

The increase in repo rate has resulted in a rise in mortgage rates, said Samantak Das, head (research & REIS), JLL India. "However, the interest rate after this hike would still be below what home buyers had to pay eight-nine years ago," Das said.

Tata Realty and Infrastructure (TRIL) hopes to close the July-September quarter with a 15% growth over last year, and expects to exit the year with a 20% growth versus last year, said Sanjay Dutt, managing director and CEO, TRIL. "We have seen a month-on-month increase in home sales. It is substantiated by our project at Bahadurgarh, near Delhi-NCR, which did remarkably well. All our one BHK inventories were sold out within the first month of the launch," he said.

Delhi-based DLF has also reported robust sales numbers

in the last couple of months in its ongoing projects. According to sources, the company recorded sales of ₹1,800 crore in the Grove in DLF5. It also clocked sales of approximately ₹600 crore from a project launch in Panchkula.

CUSTOMER ACQUISITION DIVISION, HEAD OFFICE PLOT NO.4 SECTOR 10, DWARKA, NEW DELHI-110075

TENDER NOTICE inviting Request for Proposal (RFP) for Corporate Agency Arrangement for General Insurance Business and Standalone Health Insurance Business.

Punjab National Bank invites Request for Proposal (RFP) from reputed Indian General Insurance & Standalone Health Insurance Companies interested in Corporate Agency tie-up in the above mentioned insurance businesses separately. Interested bidders may visit our website <https://www.pnbIndia.in> for downloading the detailed RFP document. Last date & time for Bid Submission along with submission of required documents is 14.11.2022 till 17:00 hrs. Any corrigendum/clarification in respect of above said RFP shall be released only on the above said website, which may be visited regularly.

Deputy General Manager

KBL refutes charges of misutilising funds

PRESS TRUST OF INDIA New Delhi, October 16

KIRLOSKAR BROTHERS (KBL) on Sunday refuted allegations that it had spent ₹274 crore towards payment of professional legal expenses and consultancy charges in the personal dispute of its chairman and managing director Sanjay Kirloskar against his brothers Rahul and Atul.

Kirloskar Pneumatic executive chairman Rahul Kirloskar and Kirloskar Oil Engines executive chairman Atul Kirloskar had on Saturday accused KBL of "misutilising shareholder resources of a publicly listed company and misusing regulatory machinery" after being cleared of insider trading charges by the Securities Appellate Tribunal.

Rahul and Atul had stated that being a listed entity, KBL should justify the rationale and basis on which the company "has been spending huge amounts aggregating to approximately ₹274 crore towards payment of professional and legal expenses" since the dispute arose in 2016.

"We wish to clarify that the legal fees over the last seven years is a total of approximately ₹70 crore," KBL said in a statement. These expenses are towards tax matters, labour matters, arbitration pertaining to project business, cases related to domestic and international projects, patents, property documents and for overseas business as KBL is the only multinational in the group with manufacturing subsidiaries in four continents, it added.

GUJARAT TAKES A LANDMARK STEP IN EV CHARGING INFRASTRUCTURE

Inviting Entrepreneurs to Set up public EV Charging Infrastructure with Capital Subsidy

GUJARAT STATE EV Policy 2021

Opening of Application Submission Window
27/10/2022 @ 10:00 Hrs. IST

Closing of Application Submission Window
26/11/2022 @ 17:00 Hrs. IST

Applications can be registered on portal: <https://csevcv.guvnl.com>

The applications shall be selected on First Come First Serve (FCFS) basis subject to terms and conditions of EoI & Government guidelines, amended from time to time. Refer portal for detailed Terms & Conditions and important documents for submission of application. For updates, visit the portal regularly.

Gujarat Urja Vikas Nigam Limited
Sardar Patel Vidyut Bhavan, Race Course Road, Vadodara - 390 007.
www.guvnl.com

Kharge or Tharoor? Congress to vote today for new party president

MANOJ C G New Delhi, October 16

MALLIKARJUN KHARGE IS confident of scoring an emphatic win with the leadership at all levels backing him as the unofficial official nominee. His challenger Shashi Tharoor's hopes rest on the secret ballot or, as his camp puts it, the "hidden" or "silent" support of those yearning for change in the party.

As the Congress votes Monday to elect its next president — its first non-Gandhi chief in close to 25 years — emotions in the campaign teams of both Kharge and Tharoor were starkly different. On one side was supreme confidence and on the other, cautious optimism. For both, the race was "hectic" and "exciting" — from



Mallikarjun Kharge and (right) Shashi Tharoor



whistle-stop tours of states, multimedia campaigns, social media promotions, appeals and manifestos, media interactions and town halls. Kharge (80) and Tharoor (66) threw in everything they could over the past 10 days to reach out to the 9,850-odd party delegates who are eligible to vote across the country.

On Sunday, in a last-minute push, Tharoor tweeted an image

against the preferred candidate's name could create confusion as Kharge's serial number was '1' and Tharoor's '2'. Votes will be counted Wednesday.

Tharoor was always expected to wage a spirited campaign till the end. The suave and articulate MP from Thiruvananthapuram is a brand and one of the most prominent liberal voices in the country. He also, perhaps, has more supporters outside the Congress than within it given his presence on social media, reputation as a writer and public speaker, and image as a rebel with a cause.

On the other hand, almost no one thought that Kharge, the clear frontrunner in the race, would run such a hectic campaign.

CAUTION NOTICE

Phoenix ARC Private Limited has published the E-Auction Sale Notice, for sale under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, on 28/09/2022 for sale on 19/10/2022 of the properties situated at Mouje Janwale, Sub Dist. and Taluka Guhagar, Dist. Ratnagiri, bearing Gat No. 856, 857/1, 857B, 858/1, 862/1 (part) 863, 864, 865, 871, 873 and 875 totally admeasuring an area of 11 Hectar 61.92 Are excluding the portion under road acquisition / widening and sold open plots, sold plots with construction and plots reserved for landlords for recovery of the dues of the Borrower M/s. Constro Properties India Ltd., Pune.

Kindly take note that my client M/s. R. B. Chaphalkar Homes Pvt. Ltd., has an encumbrance on the said property to the extent of Rs. 7,39,75,000/- plus interest @ 24% p.a. from 05/04/2017 till realisation. Please note that the purchaser shall have to pay the said amounts to my client on sale of the property, being an encumbrance on the said property.

This caution notice is issued to general public in respect of the said sale and encumbrance of my client, as Phoenix ARC Private Limited has not mentioned the same in the said sale notice.

Pune. Mrs. Madhuri R. Vaidya, Advocate.
Date: 17/10/2021.

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. NEXUS ELECTRO STEEL LTD.

S.No.	PARTICULARS	DETAILS
1	Name of the Corporate Debtor	M/s. NEXUS ELECTRO STEEL LTD.
2	Date of Incorporation of Corporate Debtor	22.7.1998
3	Authority under which Corporate Debtor is incorporated/ Registered	The Registrar of Companies, Chennai
4	Corporate Identity Number (CIN) of Corporate Debtor	U29142TN1998PLC040858
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	202, 'Shivalaya', Block-C, 16, Ethiraj Salai Egmore, Chennai 600008
6	Date of closure of Insolvency Resolution Process	13.10.2022
7	Liquidation commencement date of Corporate Debtor	14.10.2022
8	Name and registration number of the insolvency professional acting as liquidator	Radhakrishnan Dharmarajan Regn. No. IBBI/IPA-001/IP-P00508/2017-18/10909
9	Name / Address / E-mail of the Liquidator	C/o RDH & Co., Flat No. 31, 59, 'Krishna', 1st Avenue, 100-Ft. Road, Ashok Nagar Chennai 600083 E-mail: rp.nexussteel@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	C/o RDH & Co., Flat No. 31, 59, 'Krishna', 1st Avenue, 100-Ft. Road, Ashok Nagar Chennai 600083 E-mail: rp.nexussteel@gmail.com
11	Last Date For Submission Of Claims	16.11.2022

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Chennai Bench has ordered the commencement of Liquidation of M/s. Nexus Electro Steel Ltd., vide its order dated 9.9.2022 (order received on 14.10.2022). The stakeholders of M/s. Nexus Electro Steel Ltd., are hereby called upon to submit their claims with proof on or before 16.11.2022, to the Liquidator at the address mentioned against item No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Sd/- Radhakrishnan Dharmarajan
Liquidator for M/s. Nexus Electro Steel Ltd.
Place: Chennai
Date: 17.10.2022
Regn. No. IBBI/IPA-001/IP-P00508/2017-18/10909

CLASSIFIED CENTRES IN MUMBAI

Noble Publicity Service, Malad (W), Phone : 28881426 / 28881518.

New Boom Ads, Kandivall (W), Phone : 28640221.

Vikson Advertising Agency Kandivall (W), Phone : 28645005 Mobile : 9820433200

Express Advertising, Borivall (W), Phone : 2833 7799 / 2833 9977. Mobile : 9820401077

Falcon Multimedia Pvt. Ltd., Borivall (E) Mobile : 9833226463

JEET Advertising Agency Borivall West 022-28927636 / 28912529

Nikharge Advertising, Borivall (W), Phone : 28921255 Mobile : 932210176

SHAH Publicity Borivall West 022-28927421 / 9930898947

M.S. Advertising, Bhayander (E), Phone: 022-28160100 Mobile: 9769711727

Sugo Advertising, Vasai (W), Phone : 7756982329/ 7028565571

Mayuresh Publicity, Virar (W), Phone : 0250 - 2503913. Mobile : 9923935556

Plasma Advertising, Panvel, Phone : 022-27461970

Ronak Advertising, Vashi, Phone : 71012345 Mobile: 9324102060/ 9820152753

Rahul Advertising Vashi, Phone: 022-65119998 Mobile: 9820200044

CLASSIFIEDS

PERSONAL THANKSGIVING

HOLY Spirit thou who makes me see everything and shows me the way to reach my ideals, who gives me the Divine gift to forgive and forget the wrong that is done unto me and who is in all instances of my life with me. I in this short dialogue want to thank you for everything and confirm once more that I do not want to be separated from you. No matter how great the material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen. ZDS.

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FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GOLDFLZA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Goldplaza Developers Private Limited
2.	Date of incorporation of corporate debtor	12/08/2004
3.	Authority Under Which corporate debtor is incorporated / Registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70110MH2004PTC147968
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	Registered Office: Shed No. 3, Jetha Compound, Opp Nirmal Park Behind petrol pump, Byculla (East) Mumbai MH 400027 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 14.10.2022 Date of Intimation to IRP: 14.10.2022
7.	Estimated date of closure of insolvency resolution process	12/04/2023 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Rajan Garg IBBI/IPA-001/IP-P02397/2021-2022/13624
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 202, Wing B, 2nd Floor, Safal Twins, Block Punjabwadi, Sion Trombay Road Deonar, Mumbai Suburban, Maharashtra, 400088 Email: fcarajangarg@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Suite No. 05, 8th Floor, 207, Embassy Centre, Jammalal Bajaj Marg, Nariman Point Mumbai-400021, Maharashtra, India Email: goldplaza.sipi@gmail.com
11.	Last date for submission of claims	28/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	a) Web Link: https://www.ibbi.gov.in/home/downloads Address: Suite No. 05, 8th Floor, 207, Embassy Centre, Jammalal Bajaj Marg, Nariman Point Mumbai-400021, Maharashtra, India Email: goldplaza.sipi@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the corporate insolvency resolution process of M/s. Goldplaza Developers Private Limited on 14/10/2022. The creditors of M/s. Goldplaza Developers Private Limited are hereby called upon to submit their claims with proof on or before 28/10/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class in Form CA - Not Applicable as per information available with IRP. Submission of false or misleading proofs of claim shall attract penalties.

Sd /- CA RAJAN GARG
Date and Place: 17/10/2022, Mumbai
Interim Resolution Professional

